

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
NEW DELHI

O.A. No. 186 198 B
T.A. No.

DATE OF DECISION 10.2.1988

Shri Jaswant Singh Lala Ram

Applicant
Petitioner

Applicant in person.

Advocate for the Petitioner(s)

Versus

Union of India & others

Respondent(s)

None

Advocate for the Respondent(s)

CORAM :

The Hon'ble Mr. Justice K. Madhava Reddy, Chairman.

The Hon'ble Mr. Kaushal Kumar, Member.

1. Whether Reporters of local papers may be allowed to see the Judgement ? Yes
2. To be referred to the Reporter or not ? No
3. Whether their Lordships wish to see the fair copy of the Judgement ? No
4. Whether to be circulated to all the Benches? No

[Signature]
(Kaushal Kumar)
Member

10.2.1988

[Signature]
(K. Madhava Reddy)
Chairman

CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH
NEW DELHI.

DATE OF DECISION:- 10-2-1988.

REGN. No. D.A. 186/88.

Jaswant Singh Lala Ram ... Applicant
Vs.
Union of India & Ors. ... Respondents.

CORAM:

Hon'ble Mr. Justice K. Madhava Reddy, Chairman.

Hon'ble Mr. Kaushal Kumar, Administrative Member.

For the Applicant..... Applicant in person.

For the Respondents None.

JUDGMENT
(delivered by Hon'ble Mr. Justice K. Madhava Reddy, Chairman)

Applicant, present in person, wanted to argue the matter. Accordingly, he was heard.

2. Against the order dated 6.1.1988, the applicant has a right of appeal under the Service Rules. That right he has not availed of. We do not see any reason why he should not avail the remedy available to him under the Service Rules.

There is no reason why we should entertain this application under Section 19 of the Administrative Tribunals Act, 1985 when there is an injunction under Section 20 of the Administrative Tribunals Act, 1985 that the Tribunal shall not ordinarily admit an application unless it is satisfied that the applicant had availed of all the remedies available to him under the relevant Service Rules as to redressal of his grievance. There are no special circumstances warranting the admission of this application without insisting upon the applicant to avail the remedy available

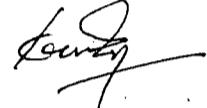
(S)

to him under the Service Rules. The applicant may avail himself of the remedies available to him under the Service Rules. Even if the period of limitation has expired for preferring an appeal, the Department shall entertain the appeal if it is filed within two months from today, if necessary condone the delay and dispose of the same on merits. Subject to above, this application is dismissed.

3. However, if the Appellate order goes against the applicant, nothing said herein would preclude him from moving the Tribunal against such order.



(KAUSHAL KUMAR)
MEMBER
10.2.1988



(K. MADHAVA REDDY)
CHAIRMAN
10.2.1988